

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2486

ANSWERED ON:04.12.2002

CBI CASES AGAINST CORRUPT OFFICIALS

ADHIR RANJAN CHOWDHURY;CHANDRA NATH SINGH;MANIBHAI RAMJIBHAI CHAUDHARY;NARESH KUMAR

PUGLIA;NIVEDITA MANE;P.R. KHUTE;RAMJI MANJHI;RAVINDRA KUMAR PANDEY;SADASHIVRAO DADOBA MANDLIK

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether a country-wide raid has been conducted by the CBI against corrupt Government officials and others as reported in the Hindustan Times dated November 10, 2002 for commission of different type of crimes viz. misuse of official powers cheating bank bungling and assets disproportionate to their known sources of income etc.;

(b) if so, the details thereof alongwith the number of such corrupt officials were apprehended in these raids;

(c) the action taken/proposed to be taken by the Government against such corrupt officials; and

(d) the measures taken/being taken by the Government to root out the corruption from Government offices in the country?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINIS PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND M OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

(a)&(b): As per the information provided by the CBI, the raids were conducted against Governmentofficials, private individuals, serving and retired employees of the Public Sector Undertakings and banks and private firms. As a result of raids, 25 cases have been registered by the CBI under the Prevention of Corruption Act, 1988, Antiquities & Art Treasures Act, Passport Act and also under various sections of Indian Penal Code (IPC). Some of the cases in the aforesaid 25 cases have been registered against Government officials for misusing their official position. None of the Government officials has been apprehended.

(c): The action against the officials will be taken by the Government as per the rules and regulations and the provisions of the Acts under which cases have been registered against them.

(d): Several steps have been taken to check corruption in the Government Offices, such as formulation, monitoring and effective implementation of anti-corruption policy. To ensure greater transparency and for eliminating corruption, Information and Facilitation Counters (IFCs) have been set up in various Ministries/Departments to provide information regarding procedures and schemes of concerned organizations. The Secretary of the concerned Department, assisted by Chief Vigilance Officer (C.V.O), has also been made responsible for ensuring probity and integrity in that Department.